

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1424
TO BE ANSWERED ON 14th MARCH, 2017**

STEPS TO CHECK FOOD ADULTERATION

**1424. SHRIMATI CHHAYA VERMA:
SHRI VISHAMBHAR PRASAD NISHAD:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that taking adulteration in food items seriously, Law Commission has suggested stringent provisions in its 264th report, if so, the details thereof;
- (b) the steps being taken by the Ministry in this regard and Ministry's opinion on points suggested in the report; and
- (c) the number of deaths caused every year due to adulteration in food items and the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a): The Law Commission of India in its 264th Report titled “Criminal Law (Amendment) Bill, 2017 (Provisions dealing with Food Adulteration)”, while reviewing sections 272 and 273 of the Indian Penal Code (IPC), 1860 to address the concern of the Supreme Court in matters relating to food adulteration, recommended that the provisions contained in sections 272 and 273 of the IPC may be suitably modified on the lines of the provisions of the Food Safety and Standards Act, 2006. The report is available on the internet at <http://lawcommissionofindia.nic.in/reports/Report264.pdf>

(b): As criminal law and criminal procedure is in the Concurrent List, the 264th Report of the Law Commission has been circulated by the Ministry of Home Affairs to all the State Governments / UT Administrations for their comments.

(c): Data on deaths caused due to adulteration in food items is not maintained centrally by the Food Safety and Standards Authority of India.